

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**(IB)-496(ND)2018**  
**IA-1046/2024**

**IN THE MATTER OF:**

**Bindals Merchandise**

... **Applicant/Petitioner**

**Versus**

**M/s. Maple Realcon Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 13.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Shree Prakash Sinha Adv. in IA-1046/2024.

**For the Respondent** : Adv. Mrinal Harsh Vardhan, Kailash Ram,  
Yogender Singh for R-1.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1046/2024:** Despite opportunities, no reply has been filed by the Respondents. By way of sheer indulgence, one last opportunity is granted for the purpose. Let the needful be done within one week. It goes without saying that the copy of reply to be filed by the Respondents would be made available to Ld. Counsel for the Applicant.

List the matter on 10.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**